

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.408**  
**IA/2318/ND/2024, IA/2924/ND/2024, New IA/3595/ND/2024 IN**  
**IB/83/ND/2024**

**IN THE MATTER OF:**

Jv Holding Private Limited	...	Applicant
Versus		
Kranti Infra Power Private Limited	...	Respondent

**Under Section 7 IBC, 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Shweta Bharti, Adv. Jyoti Chaudhary, Adv. Ankita Panikkar, Adv. Jatin Chaddha
For the Respondent	: Adv. Manav Gupta, Adv. Ankit Gupta

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/3595/ND/2024:-**

Learned Counsel for the Applicant is present. Learned Counsel for the Respondent is present and submitted that they already received the copy of the application and seek some time to file reply. 10 days time is granted to file reply, rejoinder if any shall be filed within three days. List the matter on **12.08.2024**.

List other IAs' on **12.08.2024**.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**